

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION
(i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 22 / 2011 - Customs (N.T.)

New Delhi, dated the 8th March, 2011

G.S.R. (E).- In exercise of the powers conferred by clause (aa) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 12/97-Customs (N.T.), dated the 2nd April, 1997, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number G.S.R. 193(E), dated the 2nd April, 1997 namely:-

In the said notification, in the Table, against serial number 4 relating to the State of Gujarat, in column (3), after item (vii) and the entry relating thereto in column (4), the following item and the entry shall respectively be inserted, namely:-

(3)	(4)
(viii) Gandhinagar	Unloading of imported goods and the loading of export goods.

[F.No. 434/1/2011-Cus.IV]

(Vikas)

Under Secretary to the Government of India

Note: The principal notification No. 12/97-Customs (N.T.), dated the 2nd April, 1997 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number G.S.R. 193(E), dated the 2nd April, 1997 and was last amended by notification No. 46/2010-Customs (N.T.), dated the 10th June, 2010, vide number G.S.R. 499 (E), dated the 10th June, 2010.